GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3599 ANSWERED ON:13.02.2014 IRREGULARITIES IN MGNREGS Mahtab Shri Bhartruhari

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received complaints for sanctioning moneytwice for the same road project under MGNREGS;

(b) if so, the details thereof during eachof the last three years and the current year, State-wise and the reasons therefor;

(c) the action taken by the Governmenton such complaints;

(d) whether the said projects have beenstalled due to such irregularities and otherhurdles during the said period;

(e) if so, the details thereof; and

(f) the other corrective steps taken/beingtaken by the Government to check such irregularities?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to (f): No Madam. The Ministry has not received any complaint in sanctioning money twice for the same road project under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). As per the provisions made under MGNREG Act, 2005 responsibility for implementation and redressal of grievances rests entirely with the State governments. As per Section 19 of the MGNREG Act, 2005. The States Government shall, by rules, determine appropriate complaint/grievance redressal mechanisms at the block/ district level for dealing with any complaint on the implementation of the scheme and lay down procedure for disposed of such complaints.